GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS ****

LOK SABHA

UNSTARRED QUESTION NO.3183 TO BE ANSWERED ON THURSDAY THE 17^{TH} DECEMBER, 2015.

Disposal of Commercial Disputes

3183. SHRI NALIN KUMAR KATEEL:

SHRI D.K. SURESH: SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has taken any decision on the recommendations made by the Law Commission of India in its 246th Report regarding amendments to the Arbitration and Conciliation Act, 1996 and 253rd Report titled "Commercial Division and Commercial Appellate Division of High Courts and Commercial Courts Bill, 2015";
- (b) if so, the details and the present status thereof;
- (c) the time by which the said recommendations are likely to be implemented; and
- (d) the steps taken/being taken to ensure expeditious disposal of commercial disputes for creating conducive business environment in the country?

ANSWER MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a), (b), (c) & (d): Taking into consideration the recommendations made by the Law Commission of India in its 246th Report and suggestions received from stake holders, the Arbitration and Conciliation (Amendment) Ordinance, 2015 was promulgated on 23rd October, 2015. Thereafter, the Arbitration and Conciliation (Amendment) Bill, 2015, to replace the Ordinance has been introduced in the Lok Sabha on 3rd December, 2015.

Taking into consideration of the recommendations made by the Law Commission of India in its 253rd Report and suggestions received from stake holders, the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015 was introduced in the Rajya Sabha on 29th April, 2015, which was referred to the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice, on 1st May, 2015, for examination and report. The Standing Committee has presented its Report to the Rajya Sabha and Lok Sabha on 10th December, 2015. In the meantime, the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Ordinance, 2015 was promulgated on 23rd October, 2015. The Commercial Courts and Commercial Appellate Division of High Courts Bill, 2015, to replace the Ordinance has been introduced in the Lok Sabha on 7th December, 2015 and the Bill which was earlier introduced in the Rajya Sabha has been withdrawn from the Rajya Sabha on 11th December, 2015.
